

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL No. 291 of 2014 &  
I.A. No. 456 of 2014**

**Dated : 9<sup>th</sup> December, 2014**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Gujarat Urja Vikas Nigam Ltd. .... Appellant(s)**

**Versus**

**M/s Tadas Wind Energy Pvt. Ltd. & Anr. .... Respondent(s)**

**Counsel for the Appellant(s) : Ms. Anushree Bardhan  
Ms. Poorva Saigal**

**Counsel for the Respondent(s) : Mr. Hasan Murtaza for R.1**

**ORDER**

Issue notice. Mr. Hasan Murtaza, the learned counsel takes notice on behalf of Respondent No.1 and seeks some time to file the reply. Notice be issued to the other Respondents returnable on 02.01.2015. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the matter on **02.01.2015**. Learned counsel for Respondent No.1 may file reply on or before 22.12.2014 after serving copy on the other side.

**(Rakesh Nath)  
Technical Member  
Ts/pr**

**(Justice Ranjana P. Desai)  
Chairperson**

